

विवरण

भौकसभा में 17 अगस्त, 1973 को पूछे जाने वाले अतारंकित प्रश्न सं० 3493 के उत्तर में उल्लिखित विवरण-पत्र ।

क्र० सं०	देश का नाम	1970	1971
		₹०	₹०
1	ब्रिटेन	1,90,66,703	3,82,79,618
2	अमेरिका	1,34,27,709	2,79,34,533
3	सोवियत संघ	1,00,66,056	1,45,58,689
4	फ्रांस	65,33,610	1,18,01,094
5	इटली	45,91,694	80,96,951
6	पश्चिम जर्मनी	58,69,816	1,05,09,701
7	जापान	16,68,860	48,70,305
8	बुल्गारिया	3,78,092	6,01,355
9	स्विटजरलैंड	4,08,144	21,22,191
10	ताईवान	1,11,860	—
11	ऑस्ट्रेलिया	—	9,33,405
12	बेल्जियम	—	9,46,510
13	हॉलैंड	10,47,879	9,78,219
14	स्वेन	10,59,739	13,17,857
15	चेकोस्लोवाकिया	—	3,60,053
		6,42,30,362	12,33,10,481

Schemes To Sell Goods In Britain For Furthering Efforts of Developing Countries

3494 SHRI DHARAMRAO AFZAL-PURKAR: Will the Minister of COMMERCE be pleased to state:

(a) whether a new scheme to further the efforts of developing countries including India, to sell goods in Britain has been welcomed by the British Government; and

(b) if so, the broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No such new scheme has come to the notice of the Government of India.

(b) Does not arise.

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Deficit Financing

3496. SHRI VIKRAM MAHAJAN:
SHRI SHYAMANANDAN
MISHRA:

Will the Minister of FINANCE be pleased to state:

(a) the quantum of deficit financing incurred from 1st April, 1972, to 31st March, 1973, 1st April, 1971 to 31st March, 1972, from 1st April, 1973 to 1st July, 1973; and

(b) the total quantum of deficit financing likely to be incurred till 31st March, 1974?

THE MINISTER OF FINANCE
(SHRI YESHWANTRAO CHAVAN):

(a) Deficit financing of the Centre

and State Government (as measured by (i) net change in the Reserve Bank's holdings of Treasury bills and Government rupee securities, (ii) net variation in Central and State Governments' cash balances and (iii) net change in RBI's ways and means advances to State Governments) amounted to Rs. 710 crores in 1971-72; Rs. 848 crores in 1972-73 and Rs. 380 crores upto end of June, 1973 in the current financial year.

(b) The Central Government has estimated the budgetary deficit for the year 1973-74 at Rs. 85 crores. This, however, does not take into account the expenditure that might have to be incurred when the Government takes a final decision on the recommendations of the Third Pay Commission. As of now, it is not possible to give an estimate of deficit financing that might emerge for the year 1973-74.

Inquiry into alleged mal-practices committed by National Grindlays Bank

3497. SHRI VIKRAM MAHAJAN: Will the Minister of FINANCE be pleased to state:

(a) whether it has come to the notice of Government that the 110-year old National and Grindlays Bank, the biggest foreign bank operated in the country, has over a period of ten years deprived the country of over Rs 70 crores through various malpractices;

(b) whether the charges are being looked into by Government agencies and if so, the names of agencies which are looking into the charges; and

(c) the specific steps taken to ensure early report of the inquiry in this regard?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) to (c). Certain allegations of malpractices including evasion of income tax against the National and Grindlays Bank are being looked into

by the Reserve Bank and the Income-tax department. They expect to complete the investigations as early as possible.

Implementation of Recommendations of Banking Commission

3498. SHRI P. VENKATASUBAIAH: Will the Minister of FINANCE be pleased to state:

(a) whether the recommendations made by the Banking Commission have been implemented;

(b) if so, the recommendations implemented so far and the time by which the rest of the recommendations are proposed to be implemented; and

(c) how far the recommendations implemented so far have proved to be useful?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) to (c). The recommendations of the Banking Commission are in an advanced stage of examination by the Government. A final view on the majority of the recommendations is expected to be taken before Long

Private Persons or Companies Allowed to Fly Aircraft in the Country to Carry Passengers

3500. SHRI SHANKERRAO SAVANT: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether any private persons or companies are allowed to fly aircraft in the country to carry passengers.

(b) if so, which are those persons and companies and on which routes they are allowed to fly aircraft and on what conditions; and

(c) whether Government have fixed any norms for permitting private companies to take up passenger service?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). The following 9 private operators holding non-scheduled permits issued by the DG